

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 105

Rest.A-23/2024

IN

205/252/ND/2022

IN THE MATTER OF:

M/s. Veer Vati

.... Petitioner/Applicant

Vs.

ROC NCT of Delhi & Haryana

.... Respondent

Order u/S. 252(1) of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Appellant : Mr. Abhishek Aggarwal, Adv., CS Jayender Jain

For the Respondent :

ORDER

RA-23/2024

Mr. Abhishek Aggarwal, Ld. Counsel seeks to withdraw the application for filing proper application.

Application **dismissed** as withdrawn.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)